

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 3497 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 3498 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 3499 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5074 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 3495 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5469 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5470 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5471 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5472 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5473 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5476 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5073 OF 2017
WITH PRAYER FOR INTERIM RELIEF

-2-

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 5468 OF 2017
WITH PRAYER FOR INTERIM RELIEF

AND

PETITION FOR SPECIAL LEAVE TO APPEAL (C) No. 6413 OF 2017
WITH PRAYER FOR INTERIM RELIEF

MUNICIPAL COMMISSIONER AGRA NAGAR NIGAM
AND ANOTHER

.....PETITIONERS

VERSUS

BHARTI AIRTEL LTD AND ANOTHER

.....RESPONDENTS

OFFICE REPORT

SPECIAL LEAVE PETITION (CIVIL) NOS. 3497, 3498, 3499 AND 3495 OF 2017

The matters above mentioned were listed before the Hon'ble Court on 27th January, 2017, when the Court was pleased to pass the following Order:-

**“ Heard the learned counsel for the petitioner and perused the relevant material.
Application for exemption from filing official translation is allowed.
Issue notice.
Tag with SLP(C) No. 37524 of 2016.”**

SPECIAL LEAVE PETITION (CIVIL) NO. 3497 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 07th February, 2017 through Speed Post. As per tracking report of speed post, notice has been delivered to both the respondents on 14th February, 2017 and 13th February, 2017 respectively (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is complete.

Contd..3/-

SPECIAL LEAVE PETITION (CIVIL) NO. 3498 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 07th February, 2017 through Speed Post. Tracking report of speed post with respect to respondent No. 1 is awaited. As per tracking report of speed post, notice has been delivered to respondent No. 2 on 13th February, 2017 (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is awaited on respondent No. 1.

SPECIAL LEAVE PETITION (CIVIL) NO. 3499 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 07th February, 2017 through Speed Post. Tracking report of speed post with respect to respondent No. 1 is awaited. As per tracking report of speed post, notice has been delivered to respondent No. 2 on 13th February, 2017 (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is awaited on respondent No. 1.

SPECIAL LEAVE PETITION (CIVIL) NO. 3495 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 07th February, 2017 through Speed Post. As per tracking report of speed post, notice has been delivered to both the respondents on 08th February, 2017 and 13th February, 2017 respectively (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is complete.

Contd...4/-

SPECIAL LEAVE PETITION (CIVIL) NO. 5469, 5470, 5471, 5472, 5473, 5476,
AND 5468 OF 2017

The matters above mentioned were listed before the Hon'ble Court on 10th February, 2017, when the Court was pleased to pass the following Order:-

“ **Heard the learned counsel for the petitioners and perused the relevant material.**
Delay condoned.
Exemption from filing O.T. is granted.
Issue notice.
Tag with Special Leave Petition (Civil) No. 3498 of 2017.”

SPECIAL LEAVE PETITION (CIVIL) NO. 5469 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 20th February, 2017 through Speed Post. Tracking report with respect to respondent No. 1 is awaited. As per tracking report, notice has been delivered to respondent No. 2 on 23rd February, 2017 (tracking report enclosed). No one has entered appearance on behalf of the said respondent so far.

Service of notice is awaited on respondent No. 1

SPECIAL LEAVE PETITION (CIVIL) NO. 5470 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 17th February, 2017 through Speed Post. As per tracking report of speed post, notice has not been delivered to respondent No. 1 due to remarks “ Door locked-Intimation served”. Notice has been delivered to respondent No. 2 on 20th February, 2017 (tracking report enclosed). No one has entered appearance on behalf of the said respondent so far.

Service of notice is not complete on respondent No. 1

Contd...5/-

SPECIAL LEAVE PETITION (CIVIL) NO. 5471 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 17th February, 2017 through Speed Post. As per tracking report of speed post, notice has been delivered to both the respondents on 20th February, 2017 (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is complete.

SPECIAL LEAVE PETITION (CIVIL) NO. 5472 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 17th February, 2017 through Speed Post. As per tracking report of speed post, notice has been delivered to both the respondents on 18th February, 2017 and 20th February, 2017 respectively (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is complete.

SPECIAL LEAVE PETITION (CIVIL) NO. 5473 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 17th February, 2017 through Speed Post. As per tracking report of speed post, notice has been delivered to both the respondents on 20th February, 2017 (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is complete.

Contd....6/-

SPECIAL LEAVE PETITION (CIVIL) NO. 5476 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 17th February, 2017 through Speed Post. As per tracking report of speed post, notice has been delivered to both the respondents on 18th February, 2017 and 20th February, 2017 respectively (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is complete.

SPECIAL LEAVE PETITION (CIVIL) NO. 5468 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 20th February, 2017 through Speed Post. As per tracking report of speed post, notice has been delivered to both the respondents on 23rd February, 2017 (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is complete.

SPECIAL LEAVE PETITION (CIVIL) NOS. 5074 AND 5073 OF 2017

The matters above mentioned were listed before the Hon'ble Court on 06th February, 2017, when the Court was pleased to pass the following Order:-

“ Heard the learned counsel for the petitioners and perused the relevant material.

Delay condoned.

Exemption from filing O.T. is granted.

Issue notice.

In the meantime, there shall be stay of order(s) of the High Court of Allahabad dated 24th August, 2016 in Writ Tax No. 650 and Writ Tax No. 114 of 2016.

Tag with Special Leave Petition (Civil) No. 37524 of 2016.”

Contd....7/-

SPECIAL LEAVE PETITION (CIVIL) NO. 5074 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 20th February, 2017 through Speed Post. As per tracking report both the respondents have been served with notice on 23rd February, 2017 and 22nd February, 2017 respectively (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is complete.

SPECIAL LEAVE PETITION (CIVIL) NO. 5073 OF 2017

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 20th February, 2017 through Speed Post. Tracking report of speed post with respect to respondent No. 1 is awaited. As per tracking report of speed post, notice has been delivered to respondent No. 2 on 22nd February, 2017 (tracking report enclosed). No one has entered appearance on their behalf so far.

Service of notice is awaited on respondent No. 1.

SPECIAL LEAVE PETITION (CIVIL) NO. 6413 OF 2017

The matter above mentioned was listed before the Hon'ble Court on 20th February, 2017, when the Court was pleased to pass the following Order:-

“ Heard the learned counsel for the petitioner and perused the relevant material.

Applications for exemption from filing official translation and from filing certified copy of the judgment are allowed.

Delay condoned.

Issue notice.

Tag with S.L.P.(C) No. 37524 of 2016.”

It is submitted that there are two respondents in the instant matter. Notice returnable on 27th February, 2017 was issued to both the respondents on 22ND February, 2017 through Speed Post.

Service of notice is awaited.

The matters above-mentioned are listed before the Ld. Registrar's Court with this Office Report.

Dated this the 25th Day of February, 2017.

ASSISTANT REGISTRAR

Copy to:

MR. AJIT SHARMA, ADVOCATE

ASSISTANT REGISTRAR